

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

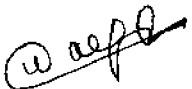
**CP NO. 69(CHD)/2016**

In the matter of M/s AGI Hospitalities Ltd.

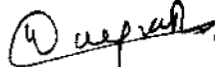
Present: Mr. Vikas Mohan Gupta, Advocate for petitioner,  
Mr. Satya Pal Singh, Assistant Registrar, ROC,  
Punjab and Mr. Vineet Khatri, Company Prosecutor  
on behalf of Regional Director, New Delhi.

Learned counsel for the petitioner submits that affidavit dated 16.01.2017 was filed in the Registry on 27.01.2017 in compliance of the order dated 20.12.2016. With this affidavit, the petitioner represented that he sent the notices dated 19.09.2016 to various creditors as per Annexure A-21 (colly). However, without the list of persons and their addresses to whom these notices were sent, it would be incomplete compliance.

Even with the main petition, the petitioner has attached photostat copies of acknowledgement dues of the despatch of notices by Registered/ Speed Post which are Annexure A-20 (colly). This annexure is also incomplete for want of names and addresses of the persons serial-wise to whom these notices were despatched. Learned counsel for the petitioner, however, admits that Annexure A-21 do not contain copies of the notices sent to secured creditors. Learned counsel for the petitioner is, however, directed to file such list with regard to Annexure A-20 and a separate list of names and addresses of the persons in respect of Annexure A-21 at least four days before the date fixed.



The matter be listed for further hearing on 08.03.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

February 07, 2017  
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